

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 30/09 held on 04.11.2008.

The Meeting No. 30/09 of Norms Committee-II was held on 04.11.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

2	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

3	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

4	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that date and time of the visit to the firm is being finalized and requested the committee to finalise the visit at the earliest. The case stands deferred and to be relisted on 23.12.2008.			

5	Case No.:61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that this case has already been approved by NC in its meeting dated 22/07/2008. Hence decided to withdraw the case. R/A may take suitable consequential action accordingly.			

6	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply submitted by the firm is not proper and they may again be asked to submit detailed calculations for the requirement of import items supported by size of conductor, insulation thickness etc. in each cable. The case stands deferred and to be relisted on 10.12.2008.			

7	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that this case has already been rejected by NC in its meeting dated 10/06/2008. Hence decided to withdraw the case from here and be placed as representation case in the next meeting. R/A may take suitable consequential action accordingly.			

8	Case No.:114/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00604/AM08/	RLA File :03/94/040/00522/AM08/	Lic.No/Date:0310441713 03.09.2007	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description of export products may be modified as per enclosed Annexure.
2. Voltage rating of '1 KV" may be specified with the description of each Export product.
3. Total net weight of export products from SI.No 1 to 42 may be specified as 525.52 MT
4. The quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as applied for i.e.145091 Kgs. after taking clue from Engineering tables 5 & 6.
5. The quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 1 to 22 & 25 to 42.
6. The quantities of import item No.3 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 23 to 28 & 30 to 42.
7. The quantities of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at SI No 1 to 22
8. The quantities of import item No.5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products from SI No 1 to 16, 18 to 30, 32 to 34 & 36 to 42
9. Import items at SI.No. 6 to 9 may be allowed as per packing policy

R/A may take suitable consequential action accordingly.

9	Case No.:121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format.			

10	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

11	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the recommendations given by MIT are not clear and decided to request MIT to give clear comments in the matter. The case stands deferred and to be relisted on 23.12.2008.			

12	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

13	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

14	Case No.:31/40/81-ALC2/2007	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee observed that the firm failed to furnish the reply inspite of several reminders and after deliberating upon the case, decided to reject the request of the firm in respect of the subject Advance Authorisation. RA is also advised to initiate ECA proceedings against the firm.

R/A may take suitable consequential action accordingly.

15	Case No.: 71/52/80-ALC2/2007	Party Name:POLARIS CABLES & WIRES PVT.LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/80/050/01148/AM08/	RLA File :03/95/040/00979/AM08/	Lic.No/Date:0310456250 02.01.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

16	Case No.: 3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

17	Case No.: 3/11/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM09/	RLA File :31/24/040/00354/AM08/	Lic.No/Date:3110032606 07.02.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

18	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the firm has requested for grant of some more time for submission of the information. The case stands deferred and to be relisted on 23.12.2008.			

19	Case No.:3/1/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM08/	RLA File :03/95/040/01156/AM08/	Lic.No/Date:0310462200 22.02.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of export products at S.Nos. 1, 2, 3 & 4 may be specified as 3500 Kgs., 23000 Kgs., 3100 Kgs. & 1900 Kgs. respectively. 2. Quantities of imports items at S.No. 1, 3, 5, 6 & 8 to 15 may be allowed as applied for on net to net basis with accountability clause. 3. Quantity of import item at S.No.2 may be allowed as 6099 Kgs. inclusive of a wastage of 5%. 4. Quantity of import item at S.No.4 may be allowed as 4069 Kgs. inclusive of a wastage of 1%. 5. Quantity of import item at S.No.7 may be allowed as 890 Kgs. inclusive of a wastage of 5%. 6. UOM of import item at S.No.15 may be corrected to "Nos.". R/A may take suitable consequential action accordingly.			

20	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

21	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(27)/2008-TSW(B) dated nil (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

23	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

24	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

25	Case No.: 26/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM09/	RLA File :05/24/040/00984/AM08/	Lic.No/Date:0510218871 02.04.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 13(81)/2008-TSW(B) dated 30.09.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

26	Case No.: 41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

27	Case No.: 24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

28	Case No.: 23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: -

1. Information in respect of item at S.No. 5, 8, 9, 10 & 11 of Standard Deficiency Format. (Sl. No. 11 Starting from the specification of Export Product).

29	Case No.: 72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product).			

30	Case No.: 11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

31	Case No.: 12/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00130/AM09/	RLA File :05/24/040/00847/AM08/	Lic.No/Date:0510221745 09.06.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.

32	Case No.:4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 23.12.2008.			

33	Case No.:14/13/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM09/	RLA File :31/24/040/00078/AM09/	Lic.No/Date:3110034113 20.06.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

34	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. Further, the reply from the firm is also awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

35	Case No.:1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product).			

36	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

37	Case No.:3/17/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00250/AM09/	RLA File :03/95/040/00313/AM09/	Lic.No/Date:0310477971 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has issued the AA as per GN4 and decided to close the case on the part of NC.			

38	Case No.:7/17/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM09/	RLA File :04/24/040/00049/AM09/	Lic.No/Date:0410097082 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

39	Case No.:8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the application of the firm to DC(SS)I for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

40	Case No.:9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the application of the firm to M/o Chemical and Petrochemicals for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

41	Case No.:10/17/81-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM09/	RLA File :07/24/040/00155/AM09/	Lic.No/Date:0710058408 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

42	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

43	Case No.:13/17/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00260/AM09/	RLA File :07/24/040/00171/AM09/	Lic.No/Date:0710058415 09.07.2008	Defer Date:29.10.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that this case has already been approved by NC in its meeting dated 16/09/2008. Hence decided to withdraw the case. R/A may take suitable consequential action accordingly.			

44	Case No.:14/17/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00261/AM09/	RLA File :07/24/040/00179/AM09/	Lic.No/Date:0710058416 09.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has issued as per GN4. The case stands deferred and to be relisted on 23.12.2008.			

45	Case No.:6/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00253/AM09/	RLA File :05/24/040/00995/AM08/	Lic.No/Date:0510223640 10.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

46	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

47	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:29.10.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

48	Case No.: 17/17/81-ALC2/2008	Party Name:ALPHA RENEWABLE ENERGY PVT. LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM09/	RLA File :34/24/040/00062/AM09/	Lic.No/Date:3410021826 14.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

49	Case No.: 18/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00265/AM09/	RLA File :34/24/040/00064/AM09/	Lic.No/Date:3410021832 14.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that this case has already been approved by NC in its meeting dated 16/09/2008. Hence decided to withdraw the case. R/A may take suitable consequential action accordingly.			

50	Case No.: 19/17/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM09/	RLA File :07/21/040/00378/AM09/	Lic.No/Date:0710058484 14.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 23.12.2008.			

51	Case No.:24/17/81-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM09/	RLA File :05/24/040/00235/AM09/	Lic.No/Date:0510223772 14.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

52	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

53	Case No.:20/17/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00267/AM09/	RLA File :10/24/040/00049/AM09/	Lic.No/Date:1010030216 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their I.D. No. 17(40)/2008-IPHW dated 01.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

54	Case No.:21/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00268/AM09/	RLA File :07/24/040/00175/AM09/	Lic.No/Date:0710058553 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

55	Case No.:22/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00269/AM09/	RLA File :07/24/040/00176/AM09/	Lic.No/Date:0710058554 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

56	Case No.:23/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM09/	RLA File :07/24/040/00177/AM09/	Lic.No/Date:0710058555 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

57	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

58	Case No.:27/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00274/AM09/	RLA File :05/24/040/00149/AM09/	Lic.No/Date:0510223843 15.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-12/2008-IP dated 22.08.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

59	Case No.:28/17/81-ALC2/2008	Party Name:INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00275/AM09/	RLA File :07/24/040/00186/AM09/	Lic.No/Date:0710058567 16.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 23.12.2008.			

60	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

61	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.			

62	Case No.:31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

63	Case No.:32/17/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM09/	RLA File :32/24/040/00017/AM09/	Lic.No/Date:3210038297 18.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has already issued the AA on repeat basis and decided to close the case on the part of NC.			

64	Case No.:34/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00281/AM09/	RLA File :34/24/040/00069/AM09/	Lic.No/Date:3410021874 18.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 45.53 MT & 16.75 MT may be specified with the quantities of export products at S.No.1 & 2 respectively. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 40120 Kgs as per Engineering Table – 6. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 23101 kgs inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

65	Case No.:35/17/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM09/	RLA File :07/24/040/00195/AM09/	Lic.No/Date:0710058618 18.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

66	Case No.:36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be relisted on 23.12.2008.

67	Case No.: 37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

68	Case No.: 15/19/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM09/	RLA File :09/24/040/00151/AM09/	Lic.No/Date:0910034777 24.07.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(15)2007/261 dated 23.10.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

69	Case No.: 1/23/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM09/	RLA File :07/24/040/00272/AM09/	Lic.No/Date:0710059147 18.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

70	Case No.: 2/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM09/	RLA File :07/24/040/00235/AM09/	Lic.No/Date:0710059149 18.08.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: -

1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product).
2. End use and full names of inputs(i.e. Flexiter, PU sort etc.)

71	Case No.:3/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM09/	RLA File :07/24/040/00236/AM09/	Lic.No/Date:0710059150 18.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product). 2. End use and full names of inputs(i.e. Flexiter, PU sort etc.)			

72	Case No.:4/23/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM09/	RLA File :07/21/040/00498/AM09/	Lic.No/Date:0710059154 18.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

73	Case No.:5/23/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM09/	RLA File :07/24/040/00239/AM09/	Lic.No/Date:0710059202 19.08.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: -

1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product).
2. End use and full names of inputs(i.e. Flexiter, PU sort etc.)

74	Case No.: 7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. Starting from the specification of Export Product).			

75	Case No.: 8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee decided to refer a copy of the application of the firm to DC(SSl) for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

76	Case No.: 9/23/81-ALC2/2008	Party Name:S.V. KARANTH TECHNO SYSTEMS	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00343/AM09/	RLA File :07/24/040/00276/AM09/	Lic.No/Date:0710059267 21.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

77	Case No.:10/23/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM09/	RLA File :07/24/040/00282/AM09/	Lic.No/Date:0710059286 21.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

78	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

79	Case No.:6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

80	Case No.:12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 23.12.2008.			

81	Case No.:13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for some information from the firm. It has also been decided to refer a copy of the application of the firm to DHI. The case stands deferred and to be relisted on 23.12.2008.			

82	Case No.:14/23/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00348/AM09/	RLA File :07/24/040/00890/AM08/	Lic.No/Date:0710059293 25.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis. Consumables are to be allowed within 3% of the FOB value of exports. R/A may take suitable consequential action accordingly.			

83	Case No.:15/23/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00349/AM09/	RLA File :34/24/040/00089/AM09/	Lic.No/Date:3410022150 25.08.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net content of inputs in export product may be corrected as under:
 - i) Primary Unalloyed Aluminium 98500 Kgs.
 - ii) Magnesium 800 Kgs.
 - iii) Silicon 700 Kgs.
2. Quantities of import items may be allowed as per SION C-2. Accordingly, quantity of import item at S.No.1 may be allowed as applied for and quantities of import items at S.No.2 & 3 may be allowed as 0.840 MT and 0.735 MT respectively inclusive of a wastage of 5%.

R/A may take suitable consequential action accordingly.

84	Case No.:16/23/81-ALC2/2008	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00350/AM09/	RLA File :07/24/040/00264/AM09/	Lic.No/Date:0710059304 26.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No.1 may be allowed as 60530 Kgs. inclusive of a wastage of 1%. 2. Quantity of import item at S.No.2 may be allowed as 25010 Kgs. inclusive of a wastage of 2% as claimed by the applicant. 3. Quantity of import item at S.No.3 may be allowed as applied for i.e. 43350 Kgs. inclusive of a wastage of 2%. R/A may take suitable consequential action accordingly.			

85	Case No.:17/23/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00351/AM09/	RLA File :34/24/040/00093/AM09/	Lic.No/Date:3410022173 26.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

86	Case No.:18/23/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00352/AM09/	RLA File :07/24/040/00277/AM09/	Lic.No/Date:0710059308 26.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

87	Case No.:19/23/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM09/	RLA File :05/24/040/00348/AM09/	Lic.No/Date:0510226314 27.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee decided to relist the case for 03.03.2009. The case stands deferred and to be relisted on 03.03.2009.			

88	Case No.:20/23/81-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00354/AM09/	RLA File :03/94/040/00495/AM09/	Lic.No/Date:0310484062 27.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(279)/2008-ME dated 21.10.2008 (copy enclosed). RA will call the numbers of the cartridges to be imported and will indicate in the licence. R/A may take suitable consequential action accordingly.			

89	Case No.:21/23/81-ALC2/2008	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM09/	RLA File :07/21/040/00548/AM09/	Lic.No/Date:0710059321 27.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

90	Case No.:22/23/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM09/	RLA File :32/24/040/00022/AM09/	Lic.No/Date:3210038649 27.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

91	Case No.:23/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM09/	RLA File :09/24/040/00616/AM08/	Lic.No/Date:0910035161 28.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

92	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: -

1. Information in respect of item at S.No. 5 & 11 of Standard Deficiency Format. (Starting from the specification of Export Product).

93	Case No.:25/23/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM09/	RLA File :05/24/040/00986/AM08/	Lic.No/Date:0510226406 28.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.12.2008: - 1. Information in respect of item at S.No.12 of Standard Deficiency Format. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form Note: It has also been decided to refer a copy of the application of the firm to DOT.			

94	Case No.:26/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00360/AM09/	RLA File :09/24/040/00134/AM09/	Lic.No/Date:0910035164 28.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-334& C-325. R/A may take suitable consequential action accordingly.			

95	Case No.:27/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00361/AM09/	RLA File :09/24/040/00132/AM09/	Lic.No/Date:0910035165 28.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION C-334& C-325. R/A may take suitable consequential action accordingly.			

96	Case No.:28/23/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM09/	RLA File :06/24/040/00022/AM09/	Lic.No/Date:0610014072 28.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

97	Case No.:29/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM09/	RLA File :03/95/040/00480/AM09/	Lic.No/Date:0310484417 29.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

98	Case No.:30/23/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00364/AM09/	RLA File :03/95/040/00448/AM09/	Lic.No/Date:0310484438 29.08.2008	Defer Date:29.10.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.

99	Case No.: 31/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM09/	RLA File :03/95/040/00503/AM09/	Lic.No/Date:0310484506 29.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 23.12.2008.			

100	Case No.: 32/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM09/	RLA File :03/95/040/00501/AM09/	Lic.No/Date:0310484510 29.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 23.12.2008.			

101	Case No.: 33/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM09/	RLA File :03/95/040/00502/AM09/	Lic.No/Date:0310484556 29.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 23.12.2008.			

102	Case No.: 34/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM09/	RLA File :03/95/040/00500/AM09/	Lic.No/Date:0310484561 29.08.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 23.12.2008.			

103	Case No.:4/25/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00372/AM09/	RLA File :07/24/040/00286/AM09/	Lic.No/Date:0710059515 02.09.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

104	Case No.:6/25/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:30/81-ALC2/2008 29.10.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM09/	RLA File :05/24/040/00374/AM09/	Lic.No/Date:0510227042 08.09.2008	Defer Date:29.10.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that RA has failed to furnish the application of the firm despite many reminders. Accordingly it has been decided to issue one final DO reminder from the level of the chairman of NC. The case stands deferred and to be relisted on 23.12.2008.			

PART 'A' DEFFER

S.No 77

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.30/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 29-10-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 23.12.2008.

PART 'AR' DEFFER

S.No. 39

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No. 30/81	F.No.01/81/50/175 /AM02/DES-II

Dated: 29-10-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the file of the case is under submission to DGFT. The case stands deferred and to be relisted on 23.12.2008.

S.No. 40

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No.30/81	F.No.01/81/50/217 /AM02/DES-II
Dated: 29-10-2008	Advance Licence No.0310114303 dt. 13-12-2001
	RLA F.No. 03/24/42/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the file of the case is under submission to DGFT. The case stands deferred and to be relisted on 23.12.2008.

S.No.41

Case No.AR -6	M/s Reychem RPG Ltd..
Meeting No.30/81	F.No.01/81/162/772/AM07/DES-II
Dated: 29-10-2008	Advance Licence No 0310340407 dt.21-07-2005
	RLA F.No.03/95/039/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008.

S.No.42

Case No. AR 16	M/S Omax Autos Ltd.
Meeting No.30/81	F.No.01/81/50/195/AM08/DES-II
Dated: 29-10-2008	Advance Licence No. 3310009922 dt.13-07-2007
	RLA F.No.33/24/040/00002/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description of export product may be modified as under:

“House fittings, kitchen fittings and bathroom fittings namely, Cloth Rail, Broder Hook, Towel Rail 40, Towel Rail 80, Glass Shelf, Hook White, Toilet Roll Holder, Soap Dish, Towel Holder”.

2. Words “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as under inclusive of a wastage of 2%:

Export Product	Net export weight (per unit)	Quantity of Import Item (per unit)
Cloth Rail	0.964 Kgs.	0.928 Kgs.
Broder Hook	0.237 Kgs.	0.189 Kgs.
Towel Rail 40	0.40 Kgs.	0.398 Kgs.
Towel Rail 80	0.716 Kgs.	0.720 Kgs.
Glass Shelf	0.809 Kgs.	0.592 Kgs.
Hook White	0.142 Kgs.	0.123 Kgs.
Toilet Roll Holder	0.248 Kgs.	0.222 Kgs.
Soap Dish	0.385 Kgs.	0.281 Kgs.
Towel Holder	0.976 Kgs.	0.825 Kgs.

R/A may take suitable consequential action accordingly.

S.No.43

Case No.AR -26	M/s U.M.Cables Ltd. Kolkata
Meeting No.30/81	F.No. 01/81/162/1040/AM08/DES-II
Dated: 29-10-2008	Advance Licence No 0210105523 dt 26-10-2007
	RLA F.No. 02/24/40/209/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their I.D. No. 17(12)/2008-IPHW dated 01.10.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

PART –C- DEFFER

S.No.45

Case No. C-8	M/S .Suzlon Generators Pvt.Ltd.
Meeting No.30/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 29-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.

S.NO.46

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.30/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 29-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the case is being examined on file. The case stands deferred and to be relisted on 23.12.2008.

S.No. 47

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 30/81	F.No. 01/81/162/677/am08/DES-II
Dated: 29-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.

S.No. 48

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.30/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 29-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that date and time of the visit to the firm is being finalized and requested the committee to finalise the visit at the earliest. The case stands deferred and to be relisted on 23.12.2008.

S.No.49

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.30/81	F.No.01/81/162/259/AM08/DES-I/DES-II
Dated: 30-10-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 30/81 held on 04.11.2008. The committee observed that the comments from DC(SSi) are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.
